



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 2202/2024 In C.P. (IB)/848(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.05.2024**

NAME OF THE PARTIES:- Pramod Kumar Ramesh Ladda
IN THE MATTER OF
Lunkad Aluminium Limited
V/s
Electropath Services (India)
Private Limited

Section: 12A U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.2202/2024: - CS Pramodkumar Ladda a/w CS Praveen Tiwari appeared for Applicant through VC. CS Urmil Lodaya appeared for the Operational Creditor through VC. This IA has been filed by the IRP under Section 12A seeking withdrawal of the C.P.(IB)/848(MB)2023 filed by Petitioner Lunkad Aluminium Limited under Section 9 of the IBC Code, 2016. It has been stated that after the passing of the admission order dated 24.04.2024 the Operational Creditor and the Corporate Debtor have entered into a compromise. In this regard, consent terms were executed on 26.04.2024. A copy of the consent terms has been annexed with the application. In view of the consent terms and the facts that no CoC has been constituted nor any claim has been received by the IRP, as stated by him, the application under section 12A can be allowed. Accordingly, we allow the IA.No.2202/2024



seeking withdrawal of the Company Petition. The admission order dated 24.04.2024 shall stand recalled and C.P.(IB)/848(MB)2023 under section 9 shall be deemed to have been dismissed. The parties shall, however, remain bound by terms and conditions of the consent terms dated 26.04.2024. Accordingly, **IA.No.2202/2024 is allowed and C.P.(IB)/848 (MB)2023 is dismissed as withdrawn.** File be closed and consigned to records.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)



Case Details



Filing No 2709138056952023	Party Name LUNKAD ALUMINIUM LIMITED VS ELECTROPATH SERVICES (INDIA) PRIVATE LIMITED	Registration No C.P. (IB)/848/MB/2023
All Hearings 7		Effective Hearings 7

Current Details >

Party Details >

Application Details >

Case Disposed Details >

Case Proceeding Details v

S.No.	Bench No./ Court No.	Listing Date	Listing Purpose	Action Taken	Next Listing/ Disposal Date	Next Listing Purpose	Order Upload Date	Status	Orders
1	Mumbai / 2	07-05-2024	For Order	Disposed as Withdrawn	07-05-2024		22-05-2024	Dispose	Interim Order
2	Mumbai / 2	24-04-2024	For Order	Admitted	NA	Further Consideration	24-04-2024	Pending	Interim Order
3	Mumbai / 2	22-02-2024	Further Consideration	Order Reserved	NA	Further Consideration	01-03-2024	Pending	Interim Order
4	Mumbai / 2	31-01-2024	Further Consideration	Further Consideration	22-02-2024	Further Consideration	06-02-2024	Pending	Interim Order
5	Mumbai / 2	04-01-2024	Further Consideration	Further Consideration	31-01-2024	Further Consideration	09-01-2024	Pending	Interim Order
6	Mumbai / 2	08-11-2023	Further Consideration	Further Consideration	04-01-2024	Further Consideration	20-11-2023	Pending	Interim Order
7	Mumbai / 2	15-09-2023	Admission	Further Consideration	08-11-2023	Further Consideration	29-09-2023	Pending	Interim Order

Filing Registration Date	Next Listing/ Disposal Date	Case Status
07-07-2023/ 13-09-2023	22-02-2024/ 07-05-2024	Dispose